

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

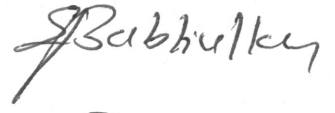

T.C.P No. 33/(MAH)/2015
MA. No. 179/2016

CORAM: Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)
SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 18.01.2017

NAME OF THE PARTIES: Sejal Shah
V/s.
M/s. Sejal Glass Ltd.

SECTION OF THE COMPANIES ACT: 74(2) of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
	Adv. Board Adv. Seema Y. Babhulker		
	एजिटे जागड.	COMPANY	

Order

CA No.179/2016 in TCP 33/74(2)/NCLT/MB/MAH/2015

For the Fixed Depositor submitted to this Bench that the Respondent company already paid his FD amount along with interest, he has sought for dismissal of this Company Application as infructuous, accordingly the same is dismissed as infructuous.

Sd/-
B.S.V. PRAKASH KUMAR
Member (Judicial)

Sd/-
V. NALLASENAPATHY
Member (Technical)